- (a) whether telecast of news of castes, religion and sectarian violence and riots by TV channels foments enmity and hatred between various sections of society in the country;
- (b) whether repeated telecast of revolting incidents of crimes like murder, rape, sexual exploitation on various news channels and later their telecast in the form of programmes adversely affects the minds of youth and teenagers:
- (c) if so, whether Government proposes to put in place any mechanism like censor to regulate the programmes of such news channels polluting the social climate;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No such formal study has been brought to the notice of the Government.

(c) to (e) All the private TV channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. This Ministry has constituted an Inter Ministerial Committee to look into specific complaints or to take *suo-motu* cognizance against the violation of the Programme and Advertising Codes. Action is taken as per the provisions of the Cable Act whenever any specific violation is found. The Government has also constituted a Committee for reviewing the existing Programme and Advertising Codes to provide greater specificity to it, The Committee has submitted its report which is available for wider public consultation on the website of this Ministry www.mib.gov.in_under the heading 'Code and Guidelines' sub-heading 'Self-Regulation Guidelines 2008'. So far as programmes telecast on TV channels is concerned, there is no pre-censorship of the programmes.

Telecast of vulgar advertisements

†2477. SHRI GANGA CHARAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether telecast of vulgar advertisements like that of condom on various TV channels is casting adverse effect on children;
 - (b) whether Government is considering to enact any law to ban such vulgar advertisements;
 - (c) if so, the steps being taken in this regard;
- (d) the steps being taken by Government to check display of vulgarity in movies on television; and
- (e) whether Government is formulating rules or is enacting any law against the channels making cock and bull stories to defame or blackmail eminent people, and later on get away with unpardonable offence by tendering apology?

 $[\]ensuremath{^\dagger\!\text{Original}}$ notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) No such specific study has been brought to the notice of the Government. Only those movies can be carried on permitted TV channels which have been cleared by CBFC. Further, all the private TV channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. This Ministry has constituted an Inter Ministerial Committee to look into specific complaints or to take *suo-motu* cognisance against the violation of the Programme and Advertising Codes. Action is taken as per the provisions of the Cable Act whenever any specific violation is found. The Government has also constituted a Committee for reviewing the existing Programme and Advertising Codes to provide greater specificity to it. The Committee has submitted its report which is available for wider public consultation on the website of this Ministry www.mib.cov.in under the heading 'Code and Guidelines' sub-heading 'Self-Regulation Guidelines 2008'.

Expenditure of DD and AIR

2478.SHRI S. ANBALAGAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the expenditure incurred by Doordarshan and All India Radio during each of the last three years, separately;
 - (b) the income generated by them during the period, separately, year-wise;
- (c) whether there is any proposal to reduce the number of AIR stations by having one powerful station, with wide area of coverage for each language in the country, instead of the numerous ineffective stations as at present; and
 - (d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The detail of the expenditure incurred by Doordarshan and All India Radio during the last three year as provided by Prasar Bharati are as under:

(Rupees in crore)

	2006-07			2007-08			2008-09		
	DD	AIR	Total	DD	AIR	Total	DD	AIR	Total
Non- Plan	615.49	781.45	1396.94	657.72	851.15	1508.87	1123.62	929.78	2053.40
Revenue Plan	242.91	38.53	281.44	219.87	44.21	264.08	68.48	1.96	70.44
Capital Plan	201.31	74.98	276.29	174.50	83.44	257.94	164.76	55.69	220.45
TOTAL:	11059.71	894.96	1954.67	1052.09	978.80	2030.89	1356.86	987.43	2344.29